

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1266 of 2019 IN
APPEAL NO. 92 OF 2019 &
IA NO. 1057 OF 2019

Dated : 5th August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Asahi India Glass Limited

...Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Ms. Rhea Luthra

Counsel for the Respondent(s) : Mr. Anup Jain
Ms. S. Rama for R-2

ORDER

IA NO. 1057 of 2019

(Application for Amendment of the Main Appeal)

We have heard the learned counsel for the Appellant.
For the reasons stated in the application, IA is allowed.
Amendment shall be carried out within two weeks from today i.e. on or
before 20.08.2019.

APPEAL NO. 92 OF 2019 &
IA NO. 1266 OF 2019

List the matter on **03.09.2019**.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

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